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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

..
O.A.No.1004/96.

(AS PER HON'BLE SHRI R.RANGARAJAN, MEMBER (A)

Date: August 26, 1996.

Between:

Sri P.V.Ramana Murthy. .. Petitioner.

And

1. Union of India represented by its Secretary, Dept. of Science & Technokogy, Technology Bhavan, New Mehrauli Road, New Delhi 110016.
2. Surveyor General of India, Survey of India, P.B.No.37, Hathibarkara Estate, Dehradun, Uttar Pradesh 248001.
3. The Director, Survey Training Institute, Uppal, Hyderabad. Respondents.

Counsel for the Applicant: Sri R.P.B.Vijaya Kumar

Counsel for the Respondents: Sri Vinod Kumar, Addl. Standing Counsel for the Respondents.

CORAM:

HON'BLE SHRI JUSTICE B.C.SAKSENA? VICE-CHAIRMAN, Allahabad Bench.

HON'BLE SHRI R.RANGARAJAN, MEMBER (A)

...

O R D E R.

Sri V.Durga Rao for Sri P.B.Vijaya Kumar for the applicant. Sri Vinod Kumar, Additional Standing counsel for the Respondents.

2. The applicant complains that he was not called for the selection to the post of Assistant/Head Clerk on regular basis which is based on seniority-cum-suitability.

He further submits that he is 375 in the seniority list of U.D.Cs., and those who are junior to him had been served with the letter No. Addl.SGSL NG/EZ/WZ/MP dated 9-8-1996 (Annexure A-1) for consideration to promotion to the post of Head Clerk. He has not represented his case to Respondent No.2. If he is aggrieved that his junior has been called for selection to the post of Assistant/ Head Clerk, and he has been left out he has to exhaust the Departmental channels available to him to get remedy before approaching the Central Administrative Tribunal as per Procedure Rules of Central Administrative Tribunal.

3. In view of the above, the applicant, if so advised, may submit a detailed representation to Respondent No.2 in this connection. If such a representation is received by Respondent No.2, the same should be disposed by him within a period of two months from the date of receipt of that representation.

4. The O.A., is accordingly disposed of at the admission stage itself. No costs.


R. RANGARAJAN,
MEMBER (A)


B.C. SAKSENA, J
Vice-Chairman,
Allahabad Bench.

Date: August 26, 1996.

Pronounced in open Court.

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O.A.No.1004/96

Copy to:

1. The Secretary, Dept. of Science and Technology, Technology Bhavan, New Mehrauli Road, New Delhi.
2. Surveyor General of India, Survey of India, P.O.No.37, Hathibarkara Estate, Dehradun, Uttar Pradesh.
3. The Director, Survey Training Institute, Uppal, Hyderabad.
4. One copy to Mr.P.B.Vijaya Kumar, Advocate, CAT, Hyderabad.
5. One copy to Mr.Vinod Kumar, Addl.CGSC, CAT, Hyderabad.
6. One copy to Library, CAT, Hyderabad.
7. One copy for duplicate.

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O.A/1004/96

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Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

The Hon'ble Shri B.C. Saksena: V.C.
THE HON'BLE SHRI R. RANGARAJAN: M(A)

DATED: 26/8/96

ORDER JUDGEMENT
R.A/C.P./M.A.NO.

in
O.A.NO. 1004/96

ADMITTED AND INTERIM DIRECTIONS
ALLOWED
DISPOSED OF ~~WITH DIRECTIONS~~
DISMISSED
DISMISSED AS WITHDRAWN
ORDERED ~~X~~ REJECTED
NO ORDER AS TO COSTS.

YLKR

केन्द्रीय प्रशासनिक अ
Central Administrative
प्रेषण / DESP
- 9 SEP
HYDERABAD BENCH